

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH, (COURT-II)**

**Item No. 242**  
**(IB)-667(ND)2019**  
**IA/5658/2020 IA/1580/2020**

**IN THE MATTER OF:**

**Renu Proptech Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**M/s. Red Topaz Real Estate Pvt. ... Respondent**  
**Ltd**

**Under Section: 7 of IBC, 2016**

**Order delivered on 20.01.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR  
SINHA,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENTS:** Manish Paliwal Adv, Vikas Kumar Adv for Respondent Adv Vikas Kumar Garg, Resolution Professional Mr. Rakesh Kumar, Ms. Preeti Kashyap, and Mr. Ankit Sharma for Resolution Professional

**ORDER**

**IA-5658/2020 & IA/1580/2020:** Ld. Counsel appearing for the RP submitted that both of these two IAs are on the same facts. He further submitted that thereafter, a fresh application bearing IA No. 3849/2020 was filed on behalf of RP and this Adjudicating Authority vide the order dated 07.10.2020 has already excluded the period. Therefore, both of these two IAs have become infructuous.

Considering this, **both of these IAs are dismissed**, being infructuous.

— Sd —

**(L.N. GUPTA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (JUDICIAL)**